

**HIGH COURT OF SIKKIM  
GANGTOK**

No. 22/HCS

Date: 12.03.2024

**N-O-T-I-F-I-C-A-T-I-O-N**

The Hon'ble, the Chief Justice, High Court of Sikkim, has been pleased to constitute a Committee comprising of the following members in order to frame the draft **Standard Operating Procedure(SOP) on Personal Appearance of Government Officials in Court Proceedings** in pursuance of the Judgment dated 03.01.2024 passed by the Hon'ble Supreme Court in *Civil Appeal Nos. 23-24 of 2024, The State of Uttar Pradesh & Ors., Appellants v. Association of Retired Supreme Court and High Court Judges at Allahabad & Ors., Respondents:-*

1. Registrar General,  
High Court of Sikkim
2. Principal District & Sessions Judge-cum-  
OSD to the Hon'ble, the Chief Justice,  
High Court of Sikkim
3. Central Project Coordinator,  
High Court of Sikkim
4. Director,  
Sikkim Judicial Academy
5. Registrar,  
High Court of Sikkim

By Order,

*sd/-*

**(S.P. Bhutia)**

Registrar(Judicial Service)

**Memo No.:** 11324-11332

**Date:** 12.03.2024

**Copy to:**

1. The Addl. Registrar-cum-PPS to the Hon'ble, the Chief Justice, High Court of Sikkim.
2. The Addl. Registrar-cum-PS to Hon'ble Judge, High Court of Sikkim.
3. The Deputy Registrar-cum-PS to Hon'ble Judge, High Court of Sikkim.
4. The Registrar General, High Court of Sikkim.
5. Principal District & Sessions Judge, Gangtok & OSD to the Hon'ble, the Chief Justice.
6. Central Project Coordinator, High Court of Sikkim.
7. Director, Sikkim Judicial Academy.
8. Registrar, High Court of Sikkim.
9. Guard file &
10. File.

  
12-03-24  
**Joint Registrar**